

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP(IB) No. 162/Chd/Hry/2021

IN THE MATTER OF:

JM Financial Asset Reconstruction Co. Ltd. ...Petitioner

Vs.

Jai Dev Gupta ...Respondent

Under Section: 95, IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhishek Anand, Advocate
For the Personal Guarantor: Mr. Surjeet Bhadu with Ms. Sania Thakur, Advocate
For the RP : Ms. Divya Sharma, Advocate

ORDER

Objections have been filed by the learned counsel for the personal guarantor against the report vide Diary No. 00727/5 dated 04.06.2024. The same are taken on record. It is stated by learned counsel for the petitioner that the rejoinder has been e-filed. Let the physical copy be filed within 5 days. Learned counsel for the RP is directed to file the response within two weeks within a copy in advance to the counsel opposite. Let the matter be listed on 27.08.2024 for arguments on report under Section 99.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)